

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13623/2017
(Arising out of impugned final judgment and order dated 07-03-2017
in WP No. 21678/2016 passed by the High Court Of Judicature At
Hyderabad For The State Of Telangana And The State Of Andhra Pradesh)

A. VEERRAJU & ORS.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH . & ORS.

Respondent(s)

WITH

SLP(C) NO.14101/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)SLP(C) NOS.13707-13708/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)SLP(C) NO.14359/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT) (SEC. XIV)SLP(C) NO.14033-14034/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)SLP(C) NO.14237/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)SLP(C) NO.14469/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)SLP(C) NO.14184/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)

SLP(C) NO.15456/2017 (WITH APPLN(S) FOR PERMISSION TO FILE SLP)

SLP(C) NO.15096/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)SLP(C) NO.14681/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)SLP(C) NOS.15088-15089/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)SLP(C) NO.15113/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)SLP(C) NO.14684-14691/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)SLP(C) NOS.14699-14702/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)SLP(C) NOS.14515-14516/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)SLP(C) NOS.15270-15271/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

SLP(C) NOS.15057-15060/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING

C/C OF THE IMPUGNED JUDGMENT)
SLP(C) NOS.15081-15085/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)
SLP(C) NO.15482/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15097/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15046/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15067-15075/2017 (With Interim Relief)
SLP(C) NO.15102/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15657/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15079/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15485/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15480/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15129/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15682/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
SLP(C) NO.15119/2017
SLP(C) NO.15667/2017
SLP(C) NO.15668/2017
SLP(C) NO.15375/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
DIARY NO.15868/2017 (WITH APPLN(S) FOR PERMISSION TO FILE SLP,
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND EXEMPTION FROM
FILING O.T.)
DIARY NO.16012/2017
DIARY NO.16165/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT)
DIARY NO.16292/2017
DIARY NO.16298/2017
DIARY NO.16300/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING O.T.,
C/DELAY IN REFILEING SLP WITH INTERIM RELIEF)
DIARY NO.16307/2017
DIARY NO.16313/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT AND CONDONATION OF DELAY IN REFILEING SLP)
DIARY NO.16323/2017
SLP(C) NOS.15815-15816/2017
SLP(C) NOS.15883-15885/2017 (WITH APPLN(S) FOR EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT AND PERMISSION TO FILE ADDITIONAL
DOCUMENTS)

SLP(C) NO.16098/2017,
DIARY NO.22488/2017, (WITH APPLN(S) FOR PERMISSION TO FILE SLP,
CONDONATION OF DELAY IN FILING SLP AND EXEMPTION FROM FILING C/C OF
THE IMPUGNED ORDER,
DIARY NO.22484/2017, DIARY NO.22492/2017, DIARY NO.22494/2017
DIARY NO.22497/2017

Date : 31-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. B. Adinarayana Rao, Sr. Adv.
Mr. Banuji G., Adv.
Mr. Vijay Kumar Reddy, Adv.
Mr. Manoj Jain, Adv.
Mr. Y. Raja Gopala Rao, AOR

Mr. V.V.S. Rao, Sr. Adv.
Ch. Leela Sarveswar, Adv.
Mr. A. Venayagam Balan, AOR

Mr. M.N. Rao, Sr. Adv.
Mr. A. Ramesh, Adv.
Mr. Syed Ahmad Naqvi, Adv.
Ms. Shilpi Gupta, Adv.
Mr. Ganni Krishna, Adv.
Ch. Anil Babu, Adv.
Mr. A. Venayagam Balan, AOR

Mr. M.N. Rao, Sr. Adv.
Mr. A. Ramesh, Adv.
Mr. Syed Ahmad Naqvi, Adv.
Ms. Shilpi Gupta, Adv.
Mr. Ganni Krishna, Adv.
Ch. Anil Babu, Adv.
Mr. B. Ramana Murthy, AOR

Mr. Mahabir Singh, Sr. Adv.
Mr. D. Mahesh Babu, AOR
Mr. Suchatrea H., Adv.
Mr. Amit K. Nain, Adv.
Mr. T.V. Bhaskar Reddy, Adv.

Ms. Vismai Rao, AOR
Mr. K.S. Sharat Kumar, Adv.

Mr. Sumanth Nookala, AOR
Mr. Goli Rama Krishna, Adv.

Mrs. Anjani Aiyagari, Adv.
Mr. K. Ram Kumar, Adv.
Mr. Ram Lal Roy, Adv.
Mrs. M.V. Rama, Adv.
For M/s. K. Ramkumar & Associates

For Respondent(s) Ms. Prerna Singh, Adv.
Mr. Guntur Prabhakar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition(s) is granted.

Delay condoned.

Issue notice in all fresh matters.

Dasti service, in addition, is permitted.

Learned counsel already appearing for the respondents in this batch of matters waive notice on behalf of the respective respondents in fresh matters.

Learned counsel for the State of Andhra Pradesh seeks a week's time to file counter affidavit.

In case, the State of Andhra Pradesh files a counter affidavit in one case and wishes to treat it as a common counter affidavit for the rest of the cases, a memo to be filed and a copy of the same be also served to all the parties concerned.

In the counter affidavit it shall be mentioned as to why those who are similarly situated as those covered by the order dated 5.5.2017 have not been granted the same benefit. We also make it clear that in case the order dated 5.5.2017 has not been implemented, the benefits due to the beneficiaries covered by the said order shall be deemed to have been in service from the date of the order and those responsible for non-implementation shall be personally liable

for the consequences.

The counter affidavit shall be filed on or before 8.8.2017.

List on 9.8.2017.

(NARENDRA PRASAD)
COURT MASTER (SH)

(RENU DIWAN)
ASST. REGISTRAR